

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

APPLICATION NO 18 OF 2021

IN THE MATTER OF:

R. Swaminathan,
Nagapattinam and Ors.

...Applicant(s)

Versus

1. District Fire Officer
Nagapattinam District
2. District Collector ,
Nagapattinam District ,
Nagapattinam .
3. Revenue Divisional Officer
4. Tahsildar,
5. Municipal Commissioner ,
Nagapattinam Municipality,
Nagapattinam
6. Deputy Superintendent of Police
7. Superintending Engineer
8. District Environmental Engineer .
9. BALAKUMAR

...Respondents

Report Filed by the 4th RESPONDENT

I,P.Egaraj, son of V.Pichaimuthu, Hindu aged about 54 years, working as Commissioner, Nagapattinam Municipality, Nagapattinam, do hereby solemnly affirm and sincerely state as follows:-

1. I am the commissioner of the Nagapattinam Municipality the fourth respondent herein and well conversant with the facts of the case from the connected files.


Commissioner
Nagapattinam Municipality

2. It is submitted that the action in coordination with the TNPCB were taken and the property of the 9th respondent was inspected and the various features and defects were noticed and the report was also filed by the Joint Committee.

3. The notices under Section 56 and 57 of the Tamil Nadu Town and Country Planning Act 1971, was issued to the 9th respondent on 18-12-2020 to rectify the defects in regard to the building, which did not have the permission under the Building rules to run the Kalayana Mandapam. After the expiry of the time granted under the said notice to rectify the defects, the Building was finally sealed by this Respondent on 26-03-2021 under the provisions of the Tamil Nadu Town and Country Planning Act 1971 under Section 56 & 57.

4. It is submitted that till date, the building remains sealed. Unless and until the requisite permission under the T & CP Act 1971 to use the building as a Kalyana Mandapam are obtained and further required permission from the Pollution Control Board are obtained, the building will not be permitted to be used.

Hence, I therefore pray that this Hon'ble Tribunal may be pleased to discharge the respondent herein from the Application No.18 of 2021 and thus render justice.

Solemnly affirmed on this the
16th day of June 2021
and signed his name in my
presence.


Commissioner
Nagapattinam Municipality

before me,


Advocate, Nagapattinam

10.06.21
R. PARAMANATHAM, B.A., B.L.,
ADVOCATE & NOTARY GOVT. OF INDIA -
No. 35, Perumal North Street,
NAGAPATTINAM - 611 001.
Notary Regn. No. 9281

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
AT CHENNAI**

O. A. No. 18 of 2021

**REPLY FILED Y THE 5th
RESPONDENT**

**M/s. P. SRINIVAS (828/1994).
N.K. PONRAJ (2263/2009).
R. PURUSHOTHAMAN(253/2011**

COUNSEL FOR 5th RESPONDENT

Mobile No. 94862 04469